

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4962**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

LANDSLIDE IN WAYANAD

4962. SHRI SHAFI PARAMBIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the latest data regarding the number of people who died in the devastating landslide in Wayanad;

(b) the latest data regarding the number of people who are still missing in the landslide in Wayanad;

(c) the total compensation given to the State Government by the Union Government;

(d) whether the Union Government is planning to extend further compensation to the State Government; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) and (b): The Ministry does not centrally maintain the data of death /missing persons due to any disasters including landslides. However, as per the information received from the Government of Kerala, the total number of deaths that occurred due to the landslide in Wayanad is 298, out of these 32 missing persons have been declared as deceased as per GO(Rt)NO.57/2025/DMD dated 06.02.2025.

(c) to (e): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with the Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by the way of relief and not for compensation for losses as suffered/ claimed.

In the wake of landslide and flash flood in Wayanad, Kerala, an IMCT constituted by the Central Government visited the affected areas of the State from 8th August to 10th August, 2024. Based on the report of the IMCT, the Central Government approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account) for

the landslides, flash flood of 2024, assistance for the Air bills for utilising the service of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

Besides, an amount of Rs. 388.00 crore (Rs. 291.20 crore Central Share + Rs. 96.80 crore State share) has been allocated to the State Government of Kerala for the financial year 2024-25 in SDRF. The 1stinstalment of Rs. 145.60 crore of Central share was released on 31.07.2024. The 2nd instalment of Rs. 145.60 crore of Central Share was also released on 01.10.2024 in advance to the State. In addition, the Accountant General, Kerala reported balance of Rs. 394.99 crore in its SDRF account as on 1stApril, 2024. Thus, sufficient fund is available in the SDRF account of the State for the relief operations.

Further, the State conducted Post-Disaster-Needs-Assessment (PDNA), estimating a total requirement of Rs. 2219 crores for Recovery & Reconstruction Plan. The Central Government had constituted a Multi Sectoral Team and further action is taken as per the established procedure under the Guidelines on Constitution and Administration of Recovery & Reconstruction Funding Window, which is available on Ministry of Home Affairs website www.ndmindia.mha.gov.in.